

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 278/MP/2018**

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : South Eastern Central Railways and Others

**Petition No. 303/MP/2018**

Subject : Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra- State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : The Northern Railways (Ambala Division) and Another

**Petition No. 304/MP/2018**

Subject : Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : East Central Railway and Another

**Petition No. 339/MP/2018**

Subject : Petition under Section 79(1)(b), 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term, Medium Term Open Access in intra-State and related matters) Regulations, 2009.



Petitioner : Jindal India Thermal Power Limited (JITPL)  
Respondents : East Central Railway and Another  
Date of Hearing : 5.9.2019  
Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member  
Parties present : Ms. Rhea Luthra, Advocate, JITPL  
Shri Pulkit Agarwal, Advocate, Indian Railways

**Record of Proceedings**

Learned proxy counsel for Petitioner submitted that arguing counsel is not available due to personal difficulty and requested to adjourn the matters. Learned counsel for the Respondents had no objection in this regard. Accordingly, the Commission adjourned the Petitions.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

